

**Central Administrative Tribunal
Madras Bench**

OA/310/01414/2018

Dated Tuesday the 11th day of December Two Thousand Eighteen

P R E S E N T

**Hon'ble Mr. P.Madhavan, Member(J)
&
Hon'ble Mr.T.Jacob, Member(A)**

G.Karthikeyan
No.15-A, Alanganathapuram,
5th Street, Tharanallur,
Trichy 620 008. .. Applicant
By Advocate **Mr.G.Palani**

Vs.

1. The Union of India, rep by
The General Manager,
Southern Railway,
Park Town, Chennai 600003.
2. The Divisional Personnel Officer,
Tiruchirappalli Division,
Southern Railway,
Tiruchirappalli 620 001.
3. The Senior Divisional Finance Manager,
Tiruchirappalli Division,
Southern Railway,
Tiruchirappalli 620001. .. Respondents

By Advocate **Mr.P.Srinivasan**

ORAL ORDER

[Pronounced by Hon'ble Mr.P.Madhavan, Member(J)]

The applicant has filed this OA seeking the following relief:-

“to call for all the relevant records pertaining to the impugned order No.T/PC-85/4285 dated 06.11.2017 passed by the 2nd respondent and quash the same;

to direct the respondents to disburse the settlement benefits of his adopted mother to the applicant for compassionate grounds appointment for any suitable vacancy under the respondents; and

to grant such other reliefs that his Tribunal may deem fit and proper in the circumstances of the case and thus render justice.”

2. According to the applicant, he is the adopted son of G.Vijayakumari who was working as Track Woman under the respondents and died on 19.3.2015 while in service. He made Annexure AXI representation dated 01.2.2018 to the respondents to consider his case for appointment on compassionate grounds and also to disburse the settlement dues of the deceased employee. The said representation is still pending for consideration. Counsel for the applicant submits that the applicant would be satisfied if a direction is given to the respondents to pass an order on his representation within a time limit to be stipulated by this Tribunal.

3. Mr.P.Srinivasan takes notice for the respondents.

4. Keeping in view the limited relief sought and without going into the substantive merits of the case, the competent authority is directed to consider

Annexure AXI representation dated 01.2.2018 of the applicant in accordance with the prevailing law and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

5. OA is disposed of at the admission stage itself.

(T.Jacob)
Member(A)

(P.Madhavan)
Member(J)

11.12.2018

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